

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **BRIPRANIL INDUSTRIES LTD**

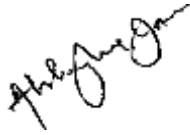
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Bripranil Industries Limited
2.	Date of incorporation of corporate debtor	10/04/1974
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata, West Bengal under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52335WB1974PLC029085
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 22, Biplabi Rash Behari Bose Road, 4th Floor, Room No-41, Kolkata -700 001 Principal Office: 1. No. 58-59 Khata No. 629-549 Magadi Road Sankadakatte, Bangalore – 560091 2. Sr. No. 2, Srigandada Kavalu, Magadi Main Road, Sunkadakatte, Bangalore – 560091
6.	Insolvency commencement date in respect of corporate debtor	18/12/2019
7.	Estimated date of closure of insolvency resolution process	15/06/2020 (the 180th day from CIRP initiation date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Abhijeet Jain, Regn. No.: IBBI / IPA-002 / IP-P00178 / 2017-18/10445
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Diamond Chamber, 4, Chowringhee Lane, Block -I, 4th Floor, Suite # 4M, Kolkata, West Bengal - 700016; Email Id: ajasso@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Abhijeet Jain, Diamond Chamber, 4, Chowringhee Lane, Block-I, 4th Floor, Suite # 4M, Kolkata, West Bengal-700016 E-mail: cirp.bripranil@gmail.com
11.	Last date for submission of claims	01/01/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Bripranil Industries Ltd** on **18/12/2019**.

The creditors of Bripranil Industries Ltd. are hereby called upon to submit their claims with proof on or before **01/01/2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Abhijeet Jain

Interim Resolution Professional of Bripranil Industries Ltd.

Reg. No. IBBI/IPA-002/IP-P00173/2017-18/10445

Date : 21/12/2019

Place : Kolkata